CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No. 165/2018 in OA No. 3934/2017

New Delhi this the 16th day of November, 2018

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

- Mathura Dutt Joshi,
 Aged about 60 years,
 S/o Late Sh. Hari Dutt Joshi,
 R/o C-60, Saraswati Vihar, Khora,
 Ghaziabad, U.P.
- 2. Kundan Lal,
 Aged about 55 years,
 S/o Late Sh. Sukh Lal,
 R/o H.No.55, Tigri Colony,
 New Delhi-110062
- 3. Navin Chand Binwal, Aged about 53 years, S/o Sh. Girish Chand Binwal, R/o B-802, OXY Homz, Ghaziabad, U.P.
- Smt. Poonam Arora,
 Aged about 53 years,
 W/o Sh. Sunil Kumar Arora,
 R/o 53-A, Pocket-E, LIG DDA Flats,
 GTB Enclave, Delhi-110093
- 5. Pankaj Kumar Tripathi, Aged about 28 years, S/o Late Sh. Lalit Chand Tripathi, R/o B-2, Gali No. 2, Old Arjun Nagar, Delhi-110051

- 6. Kundan Kumar,
 Aged about 30 years,
 S/o Sh. Shrawan Kumar Singh,
 R/o AT-Arai (ATBARI TOLA),
 Via Karay Prasuray, Distt. Patna,
 Bihar-801304.
- 7. Gopi P. Nair,
 Aged about 52 years,
 S/o Late Sh. Narayan Nair,
 R/o P-84/G2, Pandav Nagar,
 Mayur Vihar, Phase-1,
 Delhi-110091.
- 8. Inderjeet Kakkar,
 Aged about 48 years,
 S/o Late Sh. N.C. Kakkar,
 R/o H.No. 205, Ist Floor,
 Indra Vihar, Delhi-110009
- 9. Vikas Rawat, Aged about 34 years, S/o Sh. D.S. Rawat, R/o Z-495, Timarpur, New Delhi-110054.

... Petitioners

(By Advocate: Ms. Priyanka Bhardwaj for Mr. MK Bhardwaj)

Versus

- Shri C.K.Mishra,
 Secretary,
 Ministry of Environment & Forests,
 Govt. of India, Paryavaran Bhawan,
 New Delhi.
- Shri S.P.Singh Parihar,
 Chairman,
 Central Pollution Control Board,
 Parivesh Bhawan, East Arjun Nagar,
 Delhi through its Chairman.
 ... Respondents

(By Advocates: Mr. Deepak Bhardwaj and Mr. Arun Birbal)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up, proxy counsel for the applicants seeks an accommodation. However, it is pointed out by the respondents that they have already complied with the orders of this Tribunal dated 10.11.2017 in OA No. 3934/2017 and dated 20.12.2017 passed in OA No. 3379/2013, the operating part of which was as under:-

"In view of the above decision passed by a coordinate Bench of this Tribunal in Mathura Dutta Joshi and Others (supra) with regard to the same department, applicants' cases are squarely covered by the said decision. We, therefore, direct the respondents to examine the case of the applicants in regard to the decision passed in the case of Delhi High Court in CW No. 3790/1995 affirmed by the Hon'ble Apex Court and of this Tribunal in OA No. 3937/2017 (supra). The respondents shall consider the cases of the applicants for grant of pay scale of Rs.6500-10500 and grade pay of Rs.4600/- w.e.f. the same date when people working in CSS/CSSS were granted. We may also mention that the respondents have recommended their cases favourably but it was Department of Expenditure who have not acceded to their request. We further direct the respondents to take up the cases of the applicants with the Ministry of Finance, Department of Expenditure for granted of relief to the applicants and pass a detailed and speaking order within a period of 3 months from the date of receipt of a copy of this order."

Quite clearly, the respondents were directed to pass a detailed and speaking order, which they have passed and enclosed with reply as Annexure R-2.

2. In view of the substantial compliance of the orders passed in the OA, nothing remains in this CP. The CP is accordingly closed. Notices are discharged. However, the applicants are at liberty to avail the remedy

available to them against the order dated 09.01.2018 now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(S.N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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